

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 01 of 2019 in
Company Appeal (AT) No. 31 of 2016**

IN THE MATTER OF:

Surjeet Singh

....Petitioner

Vs.

Prakash Kumar & Anr.

....Contemnors/Respondents

Present:

Petitioner: Mr. Abhay K. Das, Advocate

Respondents: Mr. Saurabh Jain, Advocate

ORDER

03.09.2019: The order of the Appellate Tribunal has not been complied with by the Contemnors/Respondents 'Prakash Kumar' and 'Usha Rani Jha' and a prima facie case is made out for initiation of contempt proceedings against Respondents, therefore, we direct 'Prakash Kumar' and 'Usha Rani Jha' (Contemnors/ Respondents) to remain present in the court before this Appellate Tribunal on the next date with their reply and state as to why contempt proceedings be not initiated against them for alleged wilful and deliberate violation of the order dated 20.02.2017 passed by this Appellate Tribunal in Company Appeal (AT) No. 31 of 2016.

The reply affidavit be filed within four weeks.

Learned counsel for the Respondents will inform the Contemnor/Respondents.

Post the case 'for admission (after notice)' on **16th October, 2019** at **2.00 P.M.** on the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc